

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Under Section 2(4)(b)(II) of the Indian Forest Act, Thatch (Chhangrass) is forest produce and royalty is realised if free pass is not obtained from the Divisional Forest Officer. This is required under Rule II(II) of Tripura Forest. Notification No. 12 dated April 29, 1952, issued under section 41 of the Indian Forest Act, 1927.

SECTION 144 IN TRIPURA

1035. Shri Biren Dutt: Will the Minister of States be pleased to state how many times Section 144, Criminal Procedure Code was promulgated in Tripura in the year 1952-53?

The Minister of Home Affairs and States (Dr. Katju): During the year 1952-53 orders under Section 144 of the Code of Criminal Procedure were promulgated twice, once in May, 1952 and the other in November, 1952.

REQUISITIONING OF LAND FOR DISPLACED PERSONS IN TRIPURA

1036. Shri Biren Dutt: (a) Will the Minister of States be pleased to state how much land was requisitioned for displaced persons in Biloria Division in Tripura from the private persons?

(b) What is the amount of payment of compensation given to them per *komi* of land?

(c) How many people have not received compensation?

(d) What steps do Government propose to give compensation at an early date?

The Minister of Home Affairs and States (Dr. Katju): (a) 1238 Acres.

(b) and (c). Payment has not yet been made.

(d) The matter is under consideration of the Government of India.

WAR TIME LAND REQUISITION

1037. Shri Biren Dutt: (a) Will the Minister of Defence be pleased to state the number of persons who have not yet received compensation for war time land requisition?

(b) How many petitions are still lying with Government in this connection?

(c) What steps do Government propose to give compensation without any further delay?

The Minister of Defence Organisation (Shri Tyagi): (a) to (c). The information is not readily available and its collection from all over India will take considerable time.

The hon. Member would probably be more interested in Tripura about which there is some information available as given below:

There are 1,331 claimants of whom 1,083 are Pakistan nationals living outside Tripura in whose case payments have been withheld *sine die* under the provisions of the Evacuee Property Act, 1949. Payments in respect of the claims of the remaining 248 persons, who are Indian Nationals, are being made and will be finished as early as possible.

हिन्दी विभाग

१०३८. श्री एम० एल० द्विवेदी :

क्या शिक्षा मंत्री यह बतलाने की कृपा करेंगे कि :

(क) शिक्षा मंत्रालय के हिन्दी विभाग पर उसकी स्थापना के समय से ३१ मार्च, १९५३ तक कुल कितना व्यय हुआ ; तथा

(ख) उक्त विभाग द्वारा अब तक हिन्दी में कितना कार्य किया गया (पूर्ण विवरण सहित) ?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) and (b). A statement is laid on the Table of the House. [See Appendix IX, annexure No. 9.]

TAXES REALISED FROM PART 'C' STATES

1039. Pandit M. B. Bhargava: Will the Minister of Finance be pleased to state the total income from Income-tax, Super-tax, Excess Profit tax, Capital Gain tax realised from each of the Part 'C' States during the years 1948-49, 1949-50, 1950-51, 1951-52 and 1952-53 and what is the approximate estimate of such income during the year 1953-54?

The Deputy Minister of Finance (Shri M. C. Shah): A statement is attached showing the total income-tax collection in Part C States including collection of super-tax, excess profits tax and capital gains tax. [See Appendix IX, annexure No. 10]

Collection figures for 1952-53 are available upto February 1953 only.